

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF B S ISPAT LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	B S ISPAT LIMITED
2.	Date of incorporation of corporate debtor	01-December-1999
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH1999PLC122856
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasara No. 97, 101, 190, Village Salori Yensa Post Chinora, Tah. Warora, Chandrapur, Chandrapur, Maharashtra, India, 442914
6.	Insolvency commencement date in respect of corporate debtor	26.03.2025
7.	Estimated date of closure of insolvency resolution process	22.09.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mihir Bharat Shah Registration No.: IBBI/IPA-001/IP-P-02808/2023-2024/14333
9.	Address and e-mail of the interim resolution professional, as registered with the Board	417, Goldcrest Business Park, LBS Marg, Opp. Shreyas Cinema, Mumbai - 86 <b>Email id:</b> <a href="mailto:mihirshah270@gmail.com">mihirshah270@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	417, Goldcrest Business Park, LBS Marg, Opp. Shreyas Cinema, Mumbai - 86 <b>Email id:</b> <a href="mailto:cirp.bsispatt@gmail.com">cirp.bsispatt@gmail.com</a>
11.	Last date for submission of claims	09.04.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench I has ordered the commencement of a corporate insolvency resolution process of the **B S ISPAT LIMITED** on **March 26, 2025**.

The creditors of **B S ISPAT LIMITED**, are hereby called upon to submit their claims with proof on or before **April 09, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Mihir Bharat Shah**

**Interim Resolution Professional**

**IBBI/IPA-001/IP-P-02808/2023-2024/14333**

**Authorisation for Assignment No. AA1/14333/02/311225/107380**

**Validity of Authorisation of Assignment: December 31, 2025**

**Date: 27.03.2025**

**Place: Mumbai**



